

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 233 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2021**

Name of the Company: TCI Express Ltd
V/s
Infibeam Logistics Pvt Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Rituraj Meena along with Mr. Mandeep Singh appeared for the Operational Creditor.

Learned Counsel Mr. Aditya Pandya appeared for the Corporate Debtor.

Learned Counsel for the Corporate Debtor seeks some time to file reply. It is to be file within seven days by giving copy to the other side and other side may file rejoinder (not more than five pages) within seven days thereafter.

Matter stands adjourned to 10.02.2021

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 4th day of January, 2020.